**BFFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 602 OF 2023**

**IN THE MATTER OF:**

**SARDAR SATNAM SINGH …Applicant**

**Versus**

**CENTRAL POLLUTION CONTROL BOARD & ORS. …Respondents**

## INDEX

| S. NO. | PARTICULARS | PAGE NO. |
|---|---|---|
| 1. | Compliance affidavit on behalf of the Respondent No.-2, Uttar Pradesh Pollution Control Board | 1-6 |
| 2. | **ANNEXURE-1** A true copy of the office memorandum dated 26.08.2025 | 7 |
| 3. | **ANNEXURE-2** A true copy of the inspection report dated 27.11.2025 | 8-11 |
| 4. | **ANNEXURE-3** Compliance report has been sent by the unit vide its letter dated 03.03.2026 to the UPPCB | 12-23 |
| 5. | **ANNEXURE-4** A true copy of the letter dated 13.11.2025 | 24 |

**THROUGH**

**DATE: 01.06.2026**

**PLACE: NEW DELHI**

**STHAVI ASTHANA**
**ADVOCATE FOR RESPONDENT NO. 2,**
**C-9, SECTOR 50, NOIDA,**
**UTTAR PRADESH-201303**
**(M): 9711116034**
**(E): STHAVIASTHANA@GMAIL.COM**

44.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**
**PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 602 OF 2023**

**IN THE MATTER OF:**

**SARDAR SATNAM SINGH** **...Applicant**

**Versus**

**CENTRAL POLLUTION CONTROL BOARD & ORS.** **...Respondents**

**COMPLIANCE AFFIDAVIT ON BEHALF OF THE RESPONDENT NO.-2, UTTAR PRADESH POLLUTION CONTROL BOARD**

I Chandresh Kumar aged about 40 years, S/o Shri Harish Chandra, at Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter referred to as UPPCB), Bareilly, do hereby solemnly affirm and state on oath as under:

1. That in the official capacity mentioned above, I am acquainted with the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.

That by means of the present Original Application the applicants have raised a grievance that Bajaj Energy Pvt. Limited, Maksudapur which has set up 90 MW power plant at Village Maksudapur is causing pollution and is in violation of environmental norms.

3. That the present matter was taken up by this Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter "Hon'ble

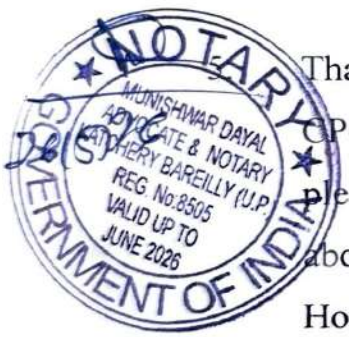
Tribunal") on 23.11.2023 when this Hon'ble Tribunal was pleased to pass the following direction:

"...4. *Hence, at this stage, we deem it proper to impaled following as respondents in this petition:*

*...ii. Member Secretary, Uttar Pradesh Pollution Control Board (UPPCB)...*

*...6. The Member Secretary, CPCB is directed to get the spot inspection done and ascertain the correct position in respect of compliance of the environmental laws by the Project Proponent and the truthfulness of allegation made in the letter petition about violation of environmental norms by the Project Proponent and to submit a report before this Tribunal within a period of 8 weeks...*

4. That in compliance to the above direction, the Central Pollution Control Board (hereinafter "CPCB"), respectively filed its interim report and final report on 01.02.2024 and 12.04.2024, which is already being on record.




That upon considering the abovementioned reports filed by the CPCB, this Hon'ble Tribunal vide its order dated 15.04.2024 was pleased to directed the UPPCB to file its report. In compliance to the above direction the UPPCB has submitted its report before this Hon'ble Tribunal for consideration, which is also being on record.

6. That view of reports filed by the CPCB, UPPCB and replies/documents filed by the other concerned parties, this Hon'ble Tribunal vide its order dated 06.11.2025, by disposing the present Original Applicant has passed the following directions:

"...(ii) *The UPPCB is directed (i) to take appropriate action for imposition of environmental compensation on respondent no. 7-BEPL for violation of EC/CTE/CTO conditions and environmental norms and also for realization thereof and thereupon for utilization of the same for remediation of environmental damage caused by preparing and implementing an action plan in consultation with District Environment Committee, District Shahjahanpur; (ii) to*

*finalize the draft mechanism for proper utilization of fly ash generated by coal based industries and also ash generated by other industries and file compliance report within six months positively; and (iii) periodically inspect the 90 MW power plant of respondent no. 7-BEPL to verify compliance of the conditions regarding storage and transportation of fly ash in accordance with environmental norms/directions by Hon'ble Supreme Court and this Tribunal and to promptly take appropriate action in case of environmental violations and (iv) to verify factual position regarding treatment of effluent and utilization of ETP treated effluent in the industrial processes and ash quenching and treatment of sewage and utilization of STP treated sewage for horticulture/irrigation..."*

7. That in view of the above direction passed by this Hon'ble Tribunal the status of compliance is deposed herein under;

**i. Regarding imposition of Environmental Compensation:**

In compliance to the direction regarding imposition of environmental compensation (hereinafter "EC") for past violation, it is most respectfully submitted that the EC has been calculated against the defaulter unit, i.e. Respondent No.-7, as per the guideline prescribed by the Central Pollution Control Board (hereinafter "CPCB") i.e. EC = PI x N x R x F x LF.

Thus, taking the value PI=80, N=1 days, R=250, F=1.5 and LF=1.5, the EC for one day comes to Rs. 45,000/-.

The environmental compensation was calculated w.e.f. 25.01.2024 (dated of earlier inspection) to 17.05.2024 (date of last inspection), considering the no. of days of violation which comes 114 days, the UPPCB has calculated a compensation of Rs. 51,30,000/- upon the Respondent No.-7.

Furthe, in view of observation made by the Hon'ble Supreme Court of India in Civil Appeal No(s). 757-760 of 2013, D.P.P.C. versus Lodhi Property Co. Ltd. Etc., though the concerned State Pollution Control Board has a power to impose

Environmental Compensation, however, till the Rules are framed, it should not impose any environmental compensation as directed by the Hon'ble Supreme Court. Hon'ble Supreme Court has directed that Union of India be impleaded in the above case and will inform the Hon'ble Supreme Court about the Rules and Regulation to be framed by it.

Thus, it is very humbly submitted that this Hon'ble Tribunal may impose the EC of the Respondent No.-7 as per the days default notified by the UPPCB.

ii. **Regarding finalization of draft mechanism for proper utilization of fly ash generated by coal-based industries and also ash generated by other industries**

It is submitted, that in compliance with the direction passed by this Hon'ble Tribunal in OA No. 369/2022, Sachin Tomar versus State of UP and Ors., a draft mechanism has been prepared by the UPPCB regarding proper use of fly ash and filed before this Hon'ble Tribunal vide report dated 15.01.2024 in OA 369 of 2022.

In pursuance thereto, vide its office memorandum dated 26.08.2025 the UPPCB has issued a guideline for reclamation and storage of fly ash generated from Thermal Power Plant and stored on low areas as per the norms of Ministry of Environment, Forest and Climate Change (MoEF&CC).

A true copy of the office memorandum dated 26.08.2025 is being annexed herewith and marked as **Annexure-1**.

iii. **Regarding periodic inspection of the 90 MW power plant of respondent no. 7-BEPL**

In this regard it is to be informed that the respondent unit, i.e. M/s Bajaj Energy Ltd., Village-Maksudapur, Tehsil-Puwayan, District-Shahjahanpur is being inspected from time to time by UPPCB. The latest inspection of the unit in question was conducted on 27.11.2025 by the official of the UPPCB, in which it was found that silos for dry collection of fly ash generated by the unit have already been installed and the fly ash is not being stored outside the unit premises in open.

A true copy of the inspection report dated 27.11.2025 is being annexed herewith and marked as **Annexure-2**.

iv. **Regarding verification of the factual position regarding treatment of effluent and utilization of ETP treated effluent**

In this regard, it is to be informed that the unit in question was inspected by the UPPCB on 27.11.2025. During the course of an inspection the photocopies of the ETP and STP logbooks for the past one month were obtained regarding domestic and industrial effluents generated from the unit. Upon perusal of records, it was revealed that the unit has installed flow meters at the Inlet and Outlet of the ETP and STP. Effluent generated from the ETP is treated in two underground reservoir (UGR) tanks (totaling 02) with a capacity of 8000 $m^3$ each. The treated effluent is used for cooling, horticulture and firefighting system. The effluent is not disposed of outside the premises in open.

Further, in view of notification dated 13.12.2021 issued by the MoEF&CC, the UPPCB vide its letter dated 07.01.2026 direct the unit to provide/submit the compliance status regarding disposal of fly ash and installation of separate flow meters before recycling the effluent from UGR tank, Irrigation Management Plan as prepared by the recognized university/institution.

In continuation to the above a detailed compliance report has been sent by the unit vide its letter dated 03.03.2026 to the UPPCB, which is being annexed herewith and marked as **Annexure-3**.

8. That further to verify the green belt area developed by the unit, the UPPCB has written a letter dated 13.11.2025 to the Divisional Forest Officer, Forest and Wildlife Division, Shahjahanpur to provide the current compliance status i.e. total green belt covered/developed area, location, nature and number of species. In pursuance to the said letter no reply has been received with the UPPCB, till date.

A true copy of the letter dated 13.11.2025 is being annexed herewith and marked as **Annexure-4**.

NOTARY MUNISHWAR DAYAL ADVOCATE & NOTARY KATCHERY BAREILLY (U.P.) REG No.8505 VALID UP TO JUNE 2026 GOVERNMENT OF INDIA

9. That the present affidavit is being submitted before this Hon'ble Tribunal for kind perusal and consideration.

10. I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has been concealed there from.

**DEPONENT**

**VERIFICATION:**

Verified at Bareilly on this the 26 day of 05, 2026 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed there from.

Certified By Shri. Chandra Bhan Gangwar
Identified By Shri.....
Sworned and Confirmed the Contents of the Affidavit in my Presence At Bareilly Date 26/5/26
And Further Understood The Contents.

Munishwar Dayal
Advocate & Public Notary
Katchery, Bareilly (U.P.)

**DEPONENT**

Annexure 1

# उ0प्र0 प्रदूषण नियंत्रण बोर्ड
## टी.सी.-12वी, विभूति खण्ड, गोमती नगर, लखनऊ।

पत्रांक- 446204 /सी-2/सा-359/2025 दिनांक: 26/08/25

## कार्यालय ज्ञाप

केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा फ़्लाई ऐश के निचले क्षेत्रों(low-lying area) में निस्तारण और परित्यक्त खदानों में फ्लाई ऐश के भण्डारण/निस्तारण/उपयोग के लिए गाइलाईन जारी की गयी है। पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय द्वारा कार्यालय ज्ञाप संख्या- F.No.22-13/2019-1A-III दिनांक 28.08.2019 द्वारा उक्त गाइडलाईन का अनुपालन सुनिश्चित करने हेतु निर्देशित किया गया है। उक्त गाइडलाईन URL: &https://cpcb-nic-in/uploads/flyash/MoEFCC_order_28082019-pdf पर उपलब्ध है।

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना संख्या 5481(ई) दिनांक 31 दिसंबर, 2021 द्वारा फ़्लाई ऐश के नियमन के लिए दिशा-निर्देश जारी किए गए हैं। उक्त अधिसूचना में फ़्लाई ऐश उत्पादकों के लिये फ़्लाई ऐश उपयोग, निस्तारण तथा दोषी इकाईयों के विरुद्ध कार्यवाही किये जाने के विस्तृत प्राविधान हैं।

अतः उपरोक्त के दृष्टिगत् पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय के मानकों के अनुरुप थर्मल पॉवर प्लान्ट से जनित एवं निचले क्षेत्रों (low-lying area) में भण्डारित फ़्लाई ऐश के पुर्नग्रहण एवं नियमानुसार भण्डारण हेतु निम्नलिखित दिशा-निर्देश जारी किये जाते हैं:-

1. फ़्लाई ऐश के निपटान/उपयोग की पूर्ण जिम्मेदारी फ़्लाई ऐश उत्पादक की है। फ़्लाई ऐश उत्पादक यह सुनिश्चित करेगा कि फ़्लाई ऐश का उठान एवं निस्तारण पावर प्लाण्ट/भू-स्वामी/एजेंसी (जैसा लागू हो) द्वारा राज्य बोर्ड से स्थापनार्थ एवं संचालनार्थ सहमति प्राप्त किये बिना न किया जाये।।
2. फ़्लाई ऐश उत्पादक एवं भू-स्वामी/एजेंसी (जैसा लागू हो), गैर-न्यायिक स्टांप पेपर पर एक समझौते पर हस्ताक्षर करेंगे, जिसमें यह प्रावधान होगा कि दोनों पक्ष पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, सीपीसीबी और यूपीपीसीबी आदि द्वारा समय-समय पर जारी सभी दिशा-निर्देशों और मानदंडों का पालन करेंगे।
3. पावर प्लाण्ट/भू-स्वामी/एजेंसी (जैसा लागू हो) द्वारा संचालनार्थ सहमति (सी0टी0ओ0) आवेदन पत्र के साथ गैर-न्यायिक स्टांप पेपर पर हुये उपरोक्त समझौते की प्रति अवश्य प्रस्तुत की जाएगी।

Digitally signed by SANJEEV KUMAR SINGH
Date: 26-08-2025 10:45:25

(संजीव कुमार सिंह)
सचिव

पत्र सं0 एवं दिनांक - तदैव।

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषितः-

1- निजी सचिव, अध्यक्ष, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2- समस्त मुख्य पर्यावरण अधिकारी/प्रभारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3- समस्त क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड।
4- मुख्य पर्यावरण अधिकारी (प्रशा0), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को इस निर्देश के साथ प्रेषित कि कार्यालय ज्ञाप की प्रति को राज्य बोर्ड की वेबसाइट पर प्रदर्शित करायें।

Phone & Fax: 0581-2535299



# उ0 प्र0 प्रदूषण नियन्त्रण बोर्ड

क्षेत्रीय कार्यालयः 1219/1, ई–ब्लाक राजेन्द्र नगर, बरेली–243 122

# U. P. POLLUTION CONTROL BOARD

Regional Office: 1219/1, E-Block, Rajendra Nagar, Bareilly-243 122

दिनांक– 24/12/25

सन्दर्भ संख्याः– 808 /NGTOA No. 602/2023 /2025

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त–7)
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
लखनऊ।

**विषयः–मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 नं0 602/2023 (आई0ए0 नं0 58/2024) सरदार सतनाम सिंह बनाम स्टेट ऑफ यू0पी0 व अन्य में पारित आदेश दिनांक 06.11.2025 के अनुपालन के सम्बन्ध में।**

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक एच 34987/सी–7/ ओ0ए0 नं0 602/2023/25 दिनांक 21.11.2025 का संदर्भ ग्रहण करने की कृपा करें। उक्त पत्र से प्राप्त निर्देशों के अनुपालन में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 नं0 602/2023 (आई0ए0 नं0 58/2024) सरदार सतनाम सिंह बनाम स्टेट ऑफ यू0पी0 व अन्य में पारित आदेश दिनांक 06.11.2025 के अनुपालन में इकाई का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारी द्वारा दिनांक 27.11.2025 को किया गया। निरीक्षण आख्यानुसार इकाई द्वारा निम्नलिखित बिन्दुओं पर अनुपालन किये जाने के सम्बन्ध में बोर्ड मुख्यालय स्तर से निर्देश जारी किये जाने की संस्तुति सहित अनुपालन आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित की जा रही है–

1. यू0जी0आर0 टैंक से उत्प्रवाह को विभिन्न कियाकलापों यथा कूलिंग प्रकिया, हॉर्टिकल्चर इत्यादि में प्रयुक्त किये जाने से पूर्व पृथक–पृथक फ्लोमीटर की स्थापना की जाये तथा लॉग बुक का रख–रखाव सुनिश्चित किया जाये
2. ई0टी0पी0 एवं एस0टी0पी0 से शुद्धिकृत उत्प्रवाह को शत–प्रतिशत रिसाइकिल किये जाने के सम्बन्ध में मान्यता प्राप्त विश्वविद्यालय/संस्था से इरीगेशन मैनेजमेण्ट प्लान तैयार कराकर राज्य बोर्ड को प्रेषित की जाये।

भवदीय,

क्षेत्रीय अधिकारी

प्रतिलिपि–मुख्य विधि अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित।

क्षेत्रीय अधिकारी

LATTER S.S

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 नं0 602/2023 "सरदार सतनाम सिंह बनाम केन्द्रीय प्रदूषण नियंत्रण बोर्ड व अन्य" में पारित आदेश दिनांक 06.11.2025 के अनुपालन में इकाई मैसर्स बजाज इनर्जी लि0, ग्राम–मकसूदापुर, तहसील–पुवायॉ, जिला–शाहजहॉपुर की स्थल निरीक्षण आख्या–

कृपया उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 नं0 602/2023 "सरदार सतनाम सिंह बनाम केन्द्रीय प्रदूषण नियंत्रण बोर्ड व अन्य" में पारित आदेश दिनांक 06.11.2025 का संदर्भ ग्रहण करें, जिसमें मा0 अधिकरण द्वारा राज्य बोर्ड को दिये गये निर्देश के मुख्य अंश निम्नवत् है–

***The UPPCB is directed (i) to take appropriate action for imposition of environmental compensation on respondent no. 7-BEPL for violation of EC/CTE/CTO conditions and environmental norms and also for realization thereof and thereupon for utilization of the same for remediation of environmental damage caused by preparing and implementing an action plan in consultation with District Environment Committee, District Shahjahanpur; (ii) to finalize the draft mechanism for proper utilization of fly ash generated by coal based industries and also ash generated by other industries and file compliance report within six months positively; and (iii) periodically inspect the 90 MW power plant of respondent no. 7-BEPL to verify compliance of the conditions regarding storage and transportation of fly ash in accordance with environmental norms/directions by Hon'ble Supreme Court and this Tribunal and to promptly take appropriate action in case of environmental violations and (iv) to verify factual position regarding treatment of effluent and utilization of ETP treated effluent in the industrial processes and ash quenching and treatment of sewage and utilization of STP treated sewage for horticulture/irrigation.***

उपरोक्त आदेश के अनुपालन के सम्बन्ध में बिन्दुवार आख्या निम्नवत् है–

बिन्दु ***(i) to take appropriate action for imposition of environmental compensation on respondent no. 7-BEPL for violation of EC/CTE/CTO conditions and environmental norms and also for realization thereof and thereupon for utilization of the same for remediation of environmental damage caused by preparing and implementing an action plan in consultation with District Environment Committee, District Shahjahanpur;***

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा प्रश्नगत इकाई मैसर्स बजाज इनर्जी लि0, ग्राम मकसूदापुर, तहसील–पुवायां, जिला–शाहजहांपुर द्वारा पर्यावरणीय स्वीकृति/स्थापनार्थ अनापत्ति/संचालनार्थ सहमति की शर्तों के उल्लंघन हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में आवश्यक कार्यवाही किये जाने हेतु निर्देशित किया गया है। इस सम्बन्ध में उल्लेखनीय है कि मा0 उच्च न्यायायल, इलाहाबाद लखनऊ खण्ड पीठ द्वारा रिट–सी 4816/2024 ***SUEZ India Pvt. Ltd. through its chairmen and 06 ors.*** में पारित आदेश दिनांक 17.07.2025 के अंश निम्नवत् है–

".....(82) In view of the foregoing discussion, we hold that the State Pollution Control Board has no power to impose environmental compensation upon any person or Industry and it can merely file an application before the NGT under Section 15 read with Section 18 of the NGT Act for issuance of a direction to the person concerned for payment of compensation."

उपरोक्त आदेश के प्रभावी रहते राज्य बोर्ड को पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की अधिकारिता नहीं है। उक्त आदेश के प्रभावी रहते किसी भी इकाई के विरूद्ध बोर्ड द्वारा पर्यावरणीय क्षतिपूर्ति अधिरोपित किया जाना अवमानना की श्रेणी में आ सकता है। अग्रेतर मा0 सिविल अपील सं0 757–780/2013 डीपीसीसी बनाम लोधी प्रापर्टी कंपनी लि0 व अन्य में पारित निर्णय दिनांक 04.08.2025 के अनुक्रम में पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने सम्बन्धी सिद्धान्त एवं प्रकिया/प्राकृतिक न्याय के सम्बन्ध में अधीनस्थ विधायन आने के उपरान्त पर्यावरणीय क्षतिपूर्ति अधिरोपित की जा सकती है।

उपरोक्त तथ्यों के दृष्टिगत मा0 हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 06.11.2025 का अनुपालन किये जाने के सम्बन्ध में बोर्ड मुख्यालय से विधिक अभिमत प्राप्त किया जाना उचित प्रतीत होता है।

बिन्दु ***(ii) to finalize the draft mechanism for proper utilization of fly ash generated by coal based industries and also ash generated by other industries and file compliance report within six months positively; and***

इस सम्बन्ध में अवगत कराना है कि बोर्ड मुख्यालय के पत्रांक जी46204/सी–2/सा–359/2025 दिनांक 26.08.2025 के माध्यम से थर्मल पॉवर प्लाण्ट से जनित एवं निचले क्षेत्रों में भण्डारित फ्लाई ऐश के पुर्नग्रहण एवं नियमानुसार भण्डारण हेतु पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय द्वारा कार्यालय ज्ञाप सं0 एफ0 नं0 22–13/2019–1ए–।।। दिनांक 28 अगस्त, 2019 के माध्यम से जारी गाईडलाइन का अनुपालन सुनिश्चित किये जाने हेतु दिशा–निर्देश जारी किये गये है (छायाप्रति संलग्न)।

अग्रेतर उक्त निर्देश में कोल आधारित उद्योगों एवं अन्य उद्योगों द्वारा जनित राख के उचित पुर्नग्रहण हेतु उ0प्र0 प्रदूषण नियंत्रण द्वारा तैयार किये गये ड्राफ्ट मैकेनिज्म को अन्तिम रूप दिये जाने हेतु निर्देश जारी किया गया है, जिसके सम्बन्ध में कार्यवाही बोर्ड मुख्यालय स्तर से किया जाना उचित होगा।

बिन्दु ***(iii) periodically inspect the 90 MW power plant of respondent no. 7-BEPL to verify compliance of the conditions regarding storage and transportation of fly ash in accordance with environmental norms/directions by Hon'ble Supreme Court and this Tribunal and to promptly take appropriate action in case of environmental violations and***

इस सम्बन्ध में अवगत कराना है कि इकाई मैसर्स बजाज इनर्जी लि0, ग्राम मकसूदापुर, तहसील–पुवायां, जिला–शाहजहांपुर द्वारा अपने पत्र दिनांक 13.12.2025 (छायाप्रति संलग्न) द्वारा अवगत कराया गया है कि वर्तमान में इकाई से जनित फ्लाई ऐश का शत–प्रतिशत निस्तारण मेसर्स ओजस इंडस्ट्रीज प्रा. लिमिटेड के माध्यम से सीमेंट उत्पादन, ईंटें टाइल बनाने और निचले क्षेत्र का पुनरुद्धार करने में किया जा रहा है, जिसके सम्बन्ध में इकाई द्वारा अपने पत्र दिनांक 23.12.2025 के माध्यम से केंद्रीय विद्युत प्राधिकरण को दिनांक 01.04.2024 से 31.03.2025 की अवधि में प्रस्तुत राख उपयोगिता रिपोर्ट और मेसर्स ओजस इंडस्ट्रीज प्रा. लिमिटेड से किये गये अनुबंध की छायाप्रति प्रेषित की है, छायाप्रति संलग्न है। इकाई में फ्लाई ऐश के सूखे संग्रह हेतु साइलो पूर्व से स्थापित हैं और वन, पर्यावरण एवम जलवायु परिवर्तन मंत्रालय द्वारा जारी गाइडलाइन दिनांक 28.08.2019 का अनुपालन किया जा रहा है।

बिन्दु ***(iv) to verify factual position regarding treatment of effluent and utilization of ETP treated effluent in the industrial processes and ash quenching and treatment of sewage and utilization of STP treated sewage for horticulture/irrigation.***

इस सम्बन्ध में अवगत कराना है कि इकाई मैसर्स बजाज इनर्जी लि0, ग्राम मकसूदापुर, तहसील–पुवायां, जिला–शाहजहांपुर का निरीक्षण अद्योहस्ताक्षरी द्वारा दिनांक 27.11.2025 को किया गया। निरीक्षण के समय इकाई से जनित घरेलू एवं औद्योगिक उत्प्रवाह के सम्बन्ध में ई0टी0पी0 एवं एस0टी0पी0 की विगत 01 माह की लॉगबुक की छायाप्रति प्राप्त की गयी, जिसके अवलोकन से विदित हुआ कि इकाई द्वारा ई0टी0पी0 व एस0टी0पी0 के इनलेट एवं आउटलेट पर फ्लोमीटर की स्थापना की गयी है। ई0टी0पी0 से जनित उत्प्रवाह को अण्डर ग्राउण्ड रिजर्वायर (यू0जी0आर0) टैंक (कुल 02 नं0) क्षमता–8000 मी0$^3$ प्रत्येक स्थापित है। जिससे शुद्धिकृत उत्प्रवाह को कूलिंग, हॉर्टिकल्चर तथा फायर फाइटिंग सिस्टम हेतु प्रयुक्त किये जाने का प्राविधान किया गया है तथा उत्प्रवाह को परिसर से बाहर निस्तारित नहीं किया जाता है। निरीक्षण के समय लिये गये फोटोग्राफ्स निम्नवत् है–

उपरोक्त तथ्यों को दृष्टिगत रखते हुये इकाई द्वारा निम्न बिन्दुओं पर अनुपालन किये जाने हेतु निर्देशित किया जाना उचित प्रतीत होता है–

1. यू0जी0आर0 टैंक से उत्प्रवाह को विभिन्न कियाकलापों यथा कूलिंग प्रकिया, हॉर्टिकल्चर इत्यादि में प्रयुक्त किये जाने से पूर्व पृथक–पृथक फ्लोमीटर की स्थापना की जाये तथा लॉग बुक का रख–रखाव सुनिश्चित किया जाये।
2. ई0टी0पी0 एवं एस0टी0पी0 से शुद्धिकृत उत्प्रवाह को शत–प्रतिशत रिसाइकिल किये जाने के सम्बन्ध में मान्यता प्राप्त विश्वविद्यालय/संस्था से इरीगेशन मैनेजमेण्ट प्लान तैयार कराकर राज्य बोर्ड को प्रेषित की जाये।

उपरोक्तानुसार अनुपालन आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

(अंशुल शर्मा)
सहायक पर्यावरण अभियन्ता

क्षेत्रीय अधिकारी

# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
# UTTAR PRADESH POLLUTION CONTROL BOARD

LiFE Lifestyle for Environment

सदर्भ संख्या-H.36550 /सी-7/O.A.No-302/2023-26 दिनाक 07/01/26

पंजीकृत

सेवा मे,

मैसर्स बजाज इनर्जी लिमिटेड,
ग्राम–मकसूदापुर, तहसील–पुवाया,
जिला–शाजहापुर।

विषय–मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 स0–302/2023 **(I.A.No. 58/2024) Sardar Satnam Singh Vs. State of Uttar Pradesh and Ors.** में पारित आदेश दिनाक 06.11.2025 के अनुपालन के सम्बन्ध में।

महोदय,

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 स0–302/2023 (I.A.No. 58/2024) Sardar Satnam Singh Vs. State of Uttar Pradesh and Ors. मे पारित आदेश दिनाक 06.11.2025 के अनुपालन में इकाई का निरीक्षण क्षेत्रीय कार्यालय उत्तर प्रदेश प्रदूषण नियत्रण बोर्ड बरेली के प्राधिकृत अधिकारियो द्वारा दिनाक 27.11.2025 को किया गया।

उक्त निरीक्षण दिनाक 27.11.2025 मे पाये गये तथ्यो के आधार पर क्षेत्रीय अधिकारी द्वारा निम्नुसार कमिया दशायी गयी है–

1. यू0जी0आर0 टैक से उत्प्रवाह को विभिन्न क्रियाकलापो यथा कूलिग प्रक्रिया, हॉर्टिकल्चर इत्यादि मे प्रयुक्त किये जाने से पूर्व पृथक–पृथक फ्लो मीटर की स्थापना की जाए तथा लॉगबुक का रख–रखाव सुनिश्चित किया जाए।
2. ई0टी0पी0 तथा एस0टी0पी0 से शुद्धिकृत उत्प्रवाह को शत प्रतिशत रिसाइकिल किये जाने के सम्बन्ध मे मान्यता प्राप्त विश्वविद्यालय/सस्था से इरिगेशन मैनेजमेट प्लान तैयार कराकर राज्य बोर्ड को प्रेषित की जाए।

प्रकरण मे माननीय एन0जी0टी0 मे पारित आदेश दिनाक 06.11.2025 मे उद्योग मैसर्स बजाज इनर्जी लिमिटेड,ग्राम–मकसूदापुर, तहसील–पुवाया, जिला–शाजहापुर द्वारा फ्लाई ऐश के निस्तारण एव मैनेजमेट हेतु पर्यावरण, वन एव जलवायु परिवर्तन मत्रालय, भारत सरकार द्वारा जारी अधिसूचना तथा उत्तर प्रदेश प्रदूषण नियत्रण बोर्ड द्वारा जारी निर्देशो को अनुपालन सुनिश्चित करते हुए कार्यवाही किये जाने हेतु निर्देशित किया गया है। उक्त के क्रम मे उद्योग के पत्र दिनाक 23.12.2025 द्वारा क्षेत्रीय कार्यालय उत्तर प्रदेश प्रदूषण नियत्रण बोर्ड बरेली को अनुपालन आख्या प्रेषित की गयी है। उक्त अनुपालन आख्या मे फ्लाई ऐश का निस्तारण मैसर्स ओजस इण्डस्ट्रीज प्रा0लि0 ललितपुर के माध्यम से किये जाने हेतु प्रपत्र प्रेषित किये गये है, परन्तु उक्त प्रपत्रों में मैसर्स ओजस इण्डस्ट्रीज प्रा0लि0 ललितपुर को निर्गत सहमति, अनुबन्ध की प्रति प्रेषित नही की गयी है।

माननीय एन0जी0टी0 द्वारा पारित उक्त आदेश दिनाक 06.11.2025 द्वारा जारी निर्देशो के अनुपालन हेतु आपको निर्देशित किया जाता है कि निम्न बिन्दुओ पर सूचना प्रेषित करना सुनिश्चित कर–

1. उद्योग मैसर्स बजाज इनर्जी लिमिटेड,ग्राम–मकसूदापुर, तहसील–पुवाया, जिला–शाजहापुर से जनित फ्लाई ऐश की मात्रा, फ्लाई ऐश की लोडिग अनलोडिग, डिस्पोजल के सम्बन्ध मे पर्यावरण, वन एव जलवायु परिवर्तन मत्रालय भारत सरकारी की अधिसूचना सख्या– **S.O. 5481(E)** दिनाक 13.12.2021 (छायाप्रति सलग्न) द्वारा जारी प्राविधानो के सम्बन्ध मे उक्त अधिसूचना के प्रभावी के प्रभावी होने की तिथि से अधिसूचना के बिन्दु सख्या–ए (2), (3) (4),(5), (6),(7), (8),(9),(10) एव डी0 (1 एव 2) का अभिलेखो सहित बिन्दुवार अनुपालन आख्या प्रेषित करना सुनिश्चित करे।

कृ0पृ0उ0

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site. www.uppcb.in

2 उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के कार्यालय ज्ञाप सख्या–जी–46204 / सी–2 / सा–359 / 2025 दिनाक 26.08.2025 द्वारा जारी निर्देशो के सम्बन्ध मे निम्न बिन्दुओ पर अनुपालन आख्या प्रेषित करें–

I. फ्लाई ऐश के निपटान / उपयोग की पूर्ण जिम्मेदारी फ्लाई ऐश उत्पादक की है। फ्लाई ऐश उत्पादक यह सुनिश्चित करेगा कि फ्लाई ऐश का उठान एवं निस्तारण पॉवर प्लांट / भू–स्वामी / एजेन्सी (जैसा लागू हो) द्वारा राज्य बोर्ड से स्थापनार्थ एव सचालानार्थ सहमति प्राप्त किये बिना न किया जाए।

II. फ्लाई ऐश उत्पादक एव भू–स्वामी / एजेन्सी (जैसा लागू हो), गैर न्यायिक स्टाम्प पेपर पर एक समझौते पर हस्ताक्षर करेगे जिसमे यह प्राविधान होगा कि दोनो पक्ष पर्यावरण, वन एव जलवायु परिवर्तन मंत्रालय, सी0पी0सी0बी0 एवं यू0पी0पी0सी0बी आदि द्वारा समय समय पर जारी सभी दिशा निर्देशो एव मानदण्डों का पालन करेगें।

III. पॉवर प्लाट / भू–स्वामी / एजेन्सी (जैसा लागू हो) द्वारा संचालानार्थ सहमति आवेदन पत्र के साथ गैर न्यायिक स्टाम्प पेपर पर हुए समझौते की प्रति अवश्य प्रस्तुत की जाएगी।

3. उद्योग मैसर्स बजाज इनर्जी लिमिटेड,ग्राम–मकसूदापुर, तहसील–पुवाया, जिला–शाजहांपुर द्वारा फ्लाई ऐश का निस्तारण निचले भराव क्षेत्रों मे किये जाने की दशा में भूमि स्वामियों से अनुबन्ध, भूमि के आस–पास के भूजल की गुणवत्ता तथा केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गाइडलाइन के अनुपालन की स्थिति प्रेषित की जाए।

4 यू0जी0आर0 टैंक से उत्प्रवाह को विभिन्न क्रियाकलापों यथा कूलिंग प्रक्रिया, हॉर्टिकल्चर इत्यादि में प्रयुक्त किये जाने से पूर्व पृथक–पृथक फ्लो मीटर की स्थापना की जाए तथा लॉगबुक का रख–रखाव सुनिश्चित किया जाए।

5 ई0टी0पी0 तथा एस0टी0पी0 से शुद्धिकृत उत्प्रवाह को शत प्रतिशत रिसाइकिल किये जाने के सम्बन्ध में मान्यता प्राप्त विश्वविद्यालय / सस्था से इरिगेशन मैनेजमेंट प्लान तैयार कराकर राज्य बोर्ड को प्रेषित की जाए।

आपको निर्देशित किया जाता है कि उक्त बिन्दुओ पर अभिलेखों सहित आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें, अन्यथा की दशा मे उद्योग के विरूद्ध पर्यावरणीय अधिनियमो के अन्तर्गत कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वंय उद्योग एव उद्योग स्वामी का होगा।

Digitally signed by
RAM GOPAL
Date: 06-01-2026
17:09:55

(राम गोपाल)
मुख्य पर्यावरण अधिकारी, वृत्त–7

प्रतिलिपि –क्षेत्रीय अधिकारी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, बरेली को इस निर्देश के साथ कि उक्त निर्देशो के क्रम मे मैसर्स बजाज इनर्जी लिमिटेड,ग्राम–मकसूदापुर, तहसील–पुवाया, जिला–शाजहापुर को उक्त निर्देशों की प्रति प्राप्त कराते हुए उद्योग का निरीक्षण एव जांच उक्त बिन्दुओ पर करते हुए दोषी पाये जाने की दशा में पर्यावरण, वन एव जलवायु परिवर्तन मन्त्रालय भारत सरकारी की अधिसूचना सख्या– **S.O. 5481(E)** दिनाक 13.12.2021 के प्राविधानो के अनुसार पर्यावरणीय क्षतिपूर्ति का आकलन करते हुए आख्या प्रेषित करना सुनिश्चित करे।

bajaj ENERGY

March 03, 2026

To,
The Chief Environmental Officer (Circle-7)
Uttar Pradesh Pollution Control Board
Lucknow

**Subject: 2x45MW Thermal Power Plant by the Bajaj Energy Private Limited (BEPL) at Village Maqsoodapur, District Shahjahanpur, UP - Final order issued by Hon'ble NGT vide dated 06.11.2025 in OA order No. 602/2023 pertaining to Sardar Satnam Singh V/s CPCB & Others.**

**Reference:** 1. Visit to BEPL-MQR site carried out by the UPPCB, Bareilly Regional Office Team on 27.11.2025.
2. Letter from your good office vide No. H-36550/C-7/ O.A. No. 302/23-26 Dated: 07/01/2026.

Respected Sir,

With reference to letter issued by your good office under reference # 2 above, point-wise compliance status is submitted as follows:

| S.N. | Conditions | Compliance |
|---|---|---|
| 1. | The quantity of fly ash generated from M/s Bajaj Energy Private Limited, Village – Maqsoodapur, Tehsil – Powayan, District – Shahjahanpur, and point-wise compliance with records regarding fly ash loading, unloading, and disposal as per the provisions issued vide Notification No. S.O. 5481(E) dated 31.12.2021 (copy enclosed) by the Ministry of Environment, Forest and Climate Change, Government of India, from the effective date of the notification, with reference to Clause No. A (2), (3), (4), (5), (6), (7), (8), (9), (10) and D (1 & 2). | A detailed compliance report in accordance with the provisions of **MoEF&CC Notification No. S.O. 5481(E) dated 31.12.2021** (Clause No. A (2), (3), (4), (5), (6), (7), (8), (9), (10) and D (1 & 2) is submitted vide **Annexure 1.** |
| 2. | In connection with the directions issued vide Office Memorandum No. G-46204 / C-2 / Sa-359 / 2025 dated 26.08.2025 by the Uttar Pradesh Pollution Control Board, compliance reports on the following points shall be submitted: | |
| I. | The complete responsibility for disposal/utilization of fly ash lies with the fly ash generator. The fly ash generator shall ensure that lifting and disposal of fly ash is not carried out by the power plant / land owner / agency (as applicable) without obtaining Consent to Establish and Consent to Operate from the State Board. | M/s Bajaj Energy Private Limited, being the fly ash generator, hereby confirms that the complete responsibility for disposal and utilization of fly ash is being duly discharged by the industry. It is ensured that lifting, transportation, and disposal of fly ash are being carried out only through authorized agency, after obtaining valid Consent from the Uttar Pradesh Pollution Control Board. |

Bajaj Energy Private Limited
(formerly Bajaj Energy Limited)
ISO 9001:2015, 14001:2015, 45001:2018 & 50001:2018 Certified
Noida Office: Bajaj Bhawan, B-10, Sector-3, Jamnalal Bajaj Marg, Noida 201 301, Uttar Pradesh
Tel: +91-120-6565100/555, Fax: +91-120-2534285
Registered Office: Khamhariheera, Sardarnagar Road, Lakhimpur Kheri - 262 906, Uttar Pradesh
Tel: +91-5872-220536 I Fax: +91-5872-220534 I CIN: U40102UP2008PTC046264 I Web: www.bajajenergy.com

bajaj GROUP THINK TOMORROW

| | | |
|---|---|---|
| II. | The fly ash generator and the land owner / agency (as applicable) shall sign an agreement on non-judicial stamp paper, which shall provide that both parties will comply with all directions and standards issued from time to time by the Ministry of Environment, Forest and Climate Change, CPCB, UPPCB, etc. | An agreement on non-judicial stamp paper has been duly executed between the fly ash generator and the authorized land owner/agency ensuring compliance with all applicable directions, guidelines, and standards issued from time to time by the Ministry of Environment, Forest and Climate Change (MoEF&CC), Central Pollution Control Board (CPCB), and Uttar Pradesh Pollution Control Board (UPPCB). |
| III. | A copy of the agreement executed on non-judicial stamp paper shall be mandatorily submitted along with the application for Consent to Operate by the power plant / land owner / agency (as applicable). | A copy of the duly executed agreement on non-judicial stamp paper has been furnished along with the consent application. The same is attached herewith as **Annexure - II,** |
| 3. | In case M/s Bajaj Energy Limited, Village – Maqsoodapur, Tehsil – Powayan, District – Shahjahanpur disposes of fly ash in low-lying areas, the status of agreements with land-owners, groundwater quality in the surrounding areas, and compliance with the guidelines issued by the Central Pollution Control Board shall be submitted. | Copy of agreement with landowner, Ground water quality monitoring report in the vicinity by third party and NOC from UPPCB is attached herewith as **Annexure – III.** |
| 4. | Before using the outflow from the UGR tank for various activities such as cooling processes, horticulture, etc., separate flow meters shall be installed, and proper maintenance of the logbook shall be ensured. | Flowmeters are already installed in majority of locations like Borewell outlets, ETP and STP Outlets, Cooling Tower inlets, siloes and logbooks are maintained.<br>As suggested by the UPPCB team, we have ordered for new Flow meter vide the **Purchase Order No. 4200001492 dated 24.02.2026** to the Vendor M/s. Flow tech measuring-Vadodara (Flow meter Locational details and Copy of PO are attached vide **Annexure – IVA and IVB**). Flow meter are expected to be installed/completed by 15 April-2026. |
| 5. | Regarding 100% recycling of treated effluent from the ETP and STP, an Irrigation Management Plan shall be prepared through a recognized university/institution and submitted to the State Board. | Thermal Power Plants are based on zero discharge systems. All the generated industrial/ domestic effluents are being treated and reutilized for various activities like dust suppression, ash conditioning and for green belt development. There is no discharge from TPP except monsoon season.<br>Annual ground water audit is being carried out by the CGWA authorized agency, which shows all water requirements, generation and its utilization. Latest water Audit report 2, audited by M/s. **PHD Chamber of Commerce and Industry** is attached here as **Annexure- V.** |

BAJAJ ENERGY PVT. LTD.

| | | |
|---|---|---|
| | | **Conclusion of Water Audit for BEPL Unit-**<br>"The audit team has conducted detail audit of Water Sources, Consumption Area and Discharge side of the plant Campus and noticed that the plant officials have maintained water sources and water treatment plant properly." |

We reiterate our commitment towards full compliance with environmental regulations and the directions of statutory authorities, and towards maintaining a clean and sustainable environment in and around the project area.

Thanking you,

Yours faithfully,

**For Bajaj Energy Private Limited,**
(Formerly known as Bajaj Energy Ltd.)
**Unit:** Maqsoodapur

For BAJAJ ENERGY E LIMITED

**Authorized Signatory**

Authorised Signatory

**Encl:** As stated above

**CC To:**The Regional Officer, Uttar Pradesh Pollution Control Board, Bareilly,

## MoEF&CC Notification No. S.O. 5481(E) dated 13.12.2021 - Compliance

| SN | Notification Clauses | Compliance Status |
|---|---|---|
| A (2) | (i) Fly ash-based products viz. bricks, blocks, tiles, fibre cement sheets, pipes, boards, panels; | Regarding utilization of fly ash for fly ash-based products such as bricks, it is respectfully submitted that fly ash generated at the plant is being supplied to authorized agencies/manufacturers for use in the production of fly ash-based construction materials. |
| | (ii) Cement manufacturing, ready mix concrete; | Fly ash generated at unit is being sent to cement manufacturers and for ready-mix concrete production.<br>Copy of the sale agreement is attached as an **Enclosure - I** |
| | (iii) Construction of road and fly over embankment, Ash and Geo-polymer-based construction material; | Noted for the compliance.<br>Demand of ash for NHAI shall be fulfilled in compliance to the CPCB directions. |
| | (iv) Construction of dam; | Noted for the compliance. |
| | (v) Filling up of low-lying area; | NOC is taken from UPPCB vide no.196987/UPPCB/Bareilly (UPPCBRO)/CTE/SHAHJAHANPUR for reclamation of low-lying areas. |
| | (vi) Filling of mine voids; | Near BEPL, there is no mine void available. |
| | (vii) Manufacturing of sintered or cold bonded ash aggregate; | Noted |
| | (viii) Agriculture in a controlled manner based on soil testing; | Noted |
| | (ix) Construction of shoreline protection structures in coastal districts; | Not Applicable. |
| | (x) Export of ash to other countries; | Presently, the ash is being used indigenously. In the case of any, the same shall be exported to the other country meeting all the compliance requirements. |
| | (xi) Any other eco-friendly purpose as notified from time to time. | Noted for compliance. |
| (3) | A committee shall be constituted under the chairmanship of Chairman, Central Pollution Control Board (CPCB) and having representatives from Ministry of | Noted and will adhere to the Committee directions/guidelines. |

| | | |
|---|---|---|
| | Environment, Forest and Climate Change (MoEFCC), Ministry of Power, Ministry of Mines, Ministry of Coal, Ministry of Road Transport and Highways, Department of Agricultural Research and Education, Institute of Road Congress, National Council for Cement and Building Materials, to examine and review and recommend the eco-friendly ways of utilisation of ash and make inclusion or exclusion or modification in the list of such ways as mentioned in Subparagraph (2) based on technological developments and requests received from stakeholders. The committee may invite State Pollution Control Board or Pollution Control Committee, operators of thermal power plants and mines, cement plants and other stakeholders as and when required for this purpose. Based on the recommendations of the Committee, Ministry of Environment, Forest and Climate Change (MoEFCC) may publish such eco-friendly purpose. | |
| (4) | Every coal or lignite based thermal power plant shall be responsible to utilise 100 per cent ash (fly ash and bottom ash) generated during that year, however, in no case shall utilisation fall below 80 per cent in any year, and the thermal power plant shall achieve average ash utilisation of 100 per cent in a three years cycle: Provided that the three years cycle applicable for the first time is extendable by one year for the thermal power plants where ash utilisation is in the range of 60-80 per cent, and two years where ashutilisation is below 60 per cent and for the purpose of calculation of percentage of ash utilisation, the percentage quantity of utilisation in the year 2021-2022 shall be taken into account as per the table below: | Being Complied.<br><br>100 % fly ash utilization is being achieved at BEPL- Maqsoodapur.<br><br>Copies of the last year Annual Ash report ( CEA submission) are attached herewith as an **Enclosure - II.** |

| Utilisation percentages of thermal | First compliance Cycle to | Secor comp cycle |
|---|---|---|

| | | |
|---|---|---|
| | power plants | meet 100 per cent utilisation onwards, to meet 100 per cent utilisation |
| | >80 per cent | 3 years 3 years |
| | 60-80 per cent | 4 years 3 years |
| | <60 per cent | 5 years 3 years |
| | Provided further that the minimum utilisation percentage of 80 per cent shall not be applicable to the first year and first two years of the first compliance cycle for the thermal power plants under the utilisation category of 60-80 per cent and <60 per cent, respectively. Provided also that 20per cent of ash generated in the final year of compliance cycle may be carried forward to the next cycle which shall be utilised in the next three years cycle along with the ash generated during that cycle. | |
| (5) | The unutilised accumulated ash i.e. legacy ash, which is stored before the publication of this notification, shall be utilised progressively by the thermal power plants in such a manner that the utilization of legacy ash shall be completed fully within ten years from the date of publication of this notification and this will be over and above the utilisation targets prescribed for ash generation through current operations of that particular year: Provided that the minimum quantity of legacy ash in percentages as mentioned below shall be utilised during the corresponding year and the minimum quantity of legacy ash is to be calculated based on the annual ash generation as per installed capacity of thermal power plant. | No legacy ash is stored at the BEPL site. |

| Year from date of publication | 1st | 2nd | 3rd - 10th |
|---|---|---|---|

| | | |
|---|---|---|
| | <table><tr><td>Utilisation of legacy ash (in percentage of Annual ash)</td><td>At least 20 per cent</td><td>At least 35 per cent</td><td>At least 50 per cent</td></tr></table><br>Provided further that the legacy ash utilisation shall not be required where ash pond or dyke has stabilised and the reclamation has taken place with greenbelt or plantation and the concerned State Pollution Control Board shall certify in this regard. Stabilisation and reclamation of an ash pond or dyke including certification by the Central Pollution Control Board (CPCB) or State Pollution Control Board (SPCB) or Pollution Control Committee (PCC) shall be carried out within a year from the date of publication of this notification. The ash remaining in all other ash ponds or dykes shall be utilised in progressive manner as per the above mentioned timelines.<br>**Note:** The obligations under sub-paragraph (4) and (5) above for achieving the ash utilisation targets shall be applicable from 1st April, 2022. | |
| (6) | Any new as well as operational thermal power plant may be permitted an emergency or temporary ash pond with an area of 0.1 hectare per Mega Watt (MW). Technical specifications of ash ponds or dykes shall be as per the guidelines of Central Pollution Control Board (CPCB) made in consultation with Central Electricity Authority (CEA) and these guidelines shall also lay down a procedure for annual certification of the ash pond or dyke on its safety, environmental pollution, available volume, mode of disposal, water consumption or conservation in disposal, ash water recycling and greenbelt, etc., and shall be put in place within three | Noted for Compliance. |

| | | |
|---|---|---|
| | months from the date of publication of this notification. | |
| (7) | Every coal or lignite based thermal power plant shall ensure that loading, unloading, transport, storage and disposal of ash is done in an environmentally sound manner and that all precautions to prevent air and water pollution are taken and status in this regard shall be reported to the concerned State Pollution Control Board (SPCB) or Pollution Control Committee (PCC) in Annexure attached to this notification. | Being Complied.<br>Transportation of the ash from silo is being done through bulkers / covered vehicles only. |
| (8) | Every coal or lignite based thermal power plant shall install dedicated silos for storage of dry fly ash silos for at least sixteen hours of ash based on installed capacity and it shall be reported upon to the concerned State Pollution Control Board (SPCB) or Pollution Control Committee (PCC) in the Annexure and shall be inspected by Central Pollution Control Board (CPCB) or State Pollution Control Board (SPCB) or Pollution Control Committee (PCC) from time to time. | MS structured Silos are installed with the capacity of 200+200+150 MT for storing of ash.<br>Silo pics are attached as **Enclosure - III** |
| (9) | Every coal or lignite based thermal power plant (including captive or co-generating stations or both) shall provide real time data on daily basis of availability of ash with Thermal Power Plant (TPP), by providing link to Central Pollution Control Board's web portal or mobile phone App for the benefit of actual user(s). | Ash generation and utilization reports are being uploaded on the CPCB authorized portal on a regular basis and compliance reports in specific formats are also sent to CEA and CPCB on half yearly and annual basis. |
| (10) | Statutory obligation of 100 per cent utilisation of ash shall be treated as a change in law, wherever applicable. | Noted |
| D 1 | Persons or user agencies who have been served notices by owner of thermal power plants or manufacturers of ash bricks or tiles or sintered ash aggregate, if they have already tied up with other agencies for the purpose of utilisation of ash or ash products, shall inform the thermal power | Noted |

| | | |
|---|---|---|
| | plant accordingly, if they cannot use any ash or ash products or use reduced quantity. | |
| D 2 | The owner of thermal power plants or manufacturers of ash bricks or tiles or sintered ash aggregate shall serve written notice to persons or agencies who are liable to utilise ash or ash based products, offering for sale, or transport or both. | Noted |

FORMAT - III

Ministry of Power
Central Electricity Authority
Thermal Civil Design Division

## Monthly Abstract of Ash Generation and Utilization

(For the Period from 1st April, 2024 to 31st March, 2025)

**NAME OF POWER UTILITY/Company :** Maqsoodapur TPS

**NAME OF THERMAL POWER PLANT :** Bajaj Energy Private Limited

INSTALLED CAPACITY (Total): 2x45 MW

Period of Report : 1st April, 2024 to 31st March, 2025

| Sl.NO. | ASH GENERATION AND UTILIZATION (in LMT) | | | | | | MODE OF ASH UTILIZATION AND UTILIZATION IN EACH MODE (in LMT) | | | | | | | | | |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| | Month | Coal consumed | Ash Content of Coal | Ash generation | Ash Utilized | % Ash Utilization | In making o fFly Ash based Bricks/ Blocks/ tiles etc. | In Manufacture of Portland Pozzolana Cement | In construction of Highways & Roads Including Flyovers | Part replacement of cement in concrete | In Hydro sector in RCC Dam Construction | In Ash Dyke Raising | In Reclamation of Low Lying area | In Mine Filling | In Agriculture/ Waste Land Development | Others |
| (1) | (2) | (3) | (4) | (5) | (6) | (7) | (8) | (9) | (10) | (11) | (12) | (13) | (14) | (15) | (16) | (17) |
| 1 | April-24 | 0.30408 | 34.92 | 0.10617 | 0.10617 | 100.0 | 0.01216 | 0.04648 | | | | | 0.04753 | | | |
| 2 | May-24 | 0.37992 | 35.73 | 0.13575 | 0.13575 | 100.0 | 0.01108 | 0.02792 | | | | | 0.09675 | | | |
| 3 | June-24 | 0.39217 | 34.58 | 0.13561 | 0.13561 | 100.0 | 0.01390 | 0.05343 | | | | | 0.06828 | | | |
| 4 | July-24 | 0.37229 | 37.32 | 0.13893 | 0.13893 | 100.0 | 0.01410 | 0.04458 | | | | | 0.08025 | | | |
| 5 | August-24 | 0.32033 | 40.44 | 0.12955 | 0.12955 | 100.0 | 0.01192 | 0.06548 | | | | | 0.05215 | | | |
| 6 | September-24 | 0.23307 | 35.44 | 0.08260 | 0.08260 | 100.0 | 0.00900 | 0.04808 | | | | | 0.02552 | | | |
| 7 | October-24 | 0.32271 | 37.71 | 0.12171 | 0.12171 | 100.0 | 0.01340 | 0.08880 | | | | | 0.01950 | | | |
| 8 | November-24 | 0.16641 | 31.55 | 0.05251 | 0.05251 | 100.0 | 0.00739 | 0.04955 | | | | | -0.00443 | | | |
| 9 | December-24 | 0.09184 | 39.26 | 0.03605 | 0.03605 | 100.0 | 0.00226 | 0.02610 | | | | | 0.00769 | | | |
| 10 | January-25 | 0.33968 | 32.82 | 0.11147 | 0.11147 | 100.0 | 0.00226 | 0.07337 | | | | | 0.03584 | | | |
| 11 | February-25 | 0.16204 | 32.71 | 0.05300 | 0.05300 | 100.0 | 0.00634 | 0.04852 | | | | | -0.00186 | | | |
| 12 | March-25 | 0.14554 | 32.49 | 0.04729 | 0.04729 | 100.0 | 0.00571 | 0.04158 | | | | | 0.00000 | | | |
| | **TOTAL** | **3.23008** | **35.62** | **1.15063** | **1.15063** | **100.00** | **0.10952** | **0.61390** | **0** | **0** | **0** | **0** | **0.42722** | **0** | **0** | **0** |

Note (i) Ash means all type of ash including Fly Ash,Bottom Ash and
(ii) Quantity of ash may be provided in Lakh Mitric Tonnes
(iii) Ash utilisation Column (6) shall be equal to summation of modes of ash utilisation in each mode i.e. summation of

**Abbreviations:-**

| | |
|---|---|
| MW | Mega Watt |
| TPS | Thermal Power Station |
| KM | Kilometre |
| LMT | Lakh Mitric Tonnes |
| Kcl | Kilocalories |

Phone & Fax: 0581-2535299

# उ0 प्र0 प्रदूषण नियन्त्रण बोर्ड

क्षेत्रीय कार्यालयः 1219/1, ई–ब्लाक राजेन्द्र नगर, बरेली–243 122

# U. P. POLLUTION CONTROL BOARD

Regional Office: 1219/1, E-Block, Rajendra Nagar, Bareilly-243 122

सन्दर्भ संख्याः 651 /O.A No:-602/2023/25

दिनांकः– 13/11/25

पंजीकृत डाक

सेवा में,

प्रभागीय वनाधिकारी महोदय
वन एवं वन्यजीव प्रभाग
शाहजहांपुर।

विषयः– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 नं0 602/2023 "सरदार सतनाम सिंह बनाम केन्द्रीय प्रदूषण नियंत्रण बोर्ड व अन्य" में पारित आदेश दिनांक 06.11.2025 का अनुपालन सुनिश्चित किये जाने के सम्बन्ध मे।

महोदय

उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 नं0 602/2023 "सरदार सतनाम सिंह बनाम केन्द्रीय प्रदूषण नियंत्रण बोर्ड व अन्य" में पारित आदेश दिनांक 06.11.2025 का संदर्भ ग्रहण करें, जिसमें पारित आदेश के मुख्य अंश निम्नवत् है–

***....128. In view of the above discussed facts and circumstances of the case and relevant statutory provisions and environmental norms, the present original application is disposed of with the following directions:-***

***(iii) The Divisional Forest Officer, Shahjahanpur is directed to verify the factual position and submit report as to whether respondent No. 7-BEPL has developed green belt over 33 % of project area as mandated by EC and CTE/CTO consent conditions and to submit report within six months specifying the deficiencies of green belt/plantation in terms of area, location, number and nature of species of trees and suggesting measures required to be taken by respondent no. 7-BEPL for remedying deficiencies of green belt/plantation and the budget amount required for the same..***

उपरोक्त आदेश के अनुपालन में आपसे अनुरोध है कि उपरोक्त वर्णित बिन्दु के सम्बन्ध में उद्योग द्वारा किये गये अनुपालन की स्थिति के सम्बन्ध में इस कार्यालय को अवगत कराने का कष्ट करें, जिससे निर्धारित समयावधि में अनुपालन आख्या मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली को प्रेषित की जा सके।

संलग्नक–उपरोक्तानुसार।

भवदीय

क्षेत्रीय अधिकारी

प्रतिलिपिः–मुख्य पर्यावरण अधिकारी (वृत्त–7), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।

क्षेत्रीय अधिकारी

LATTER S.S